

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT II**

IA.No.475/2022

IN

IA 2523/2020

IN

CP(IB)4258/MB/C-II/2019

Under Rule 11 of the National Company Law
Tribunal Rules, 2016

**Application under Section 60(5) of the
Insolvency & Bankruptcy Code, 2016**

.... Applicant

In the matter of

**Piramal Capital & Housing Finance Limited
(Formerly known as Dewan Housing
Finance Corporation Limited**

601, 6th Floor, Piramal Amiti Bldg, Piramal
Agastya Corporate Park, Kamani Junction,
LBS Marg, Kurla West Mumbai MH 400070

...Applicant

V/s

Kapil Wadhawan & ors.

An Indian Inhabitant, Ex-Chairman and
Managing Director of the Dewan Housing
Finance Corporation Ltd., having its address at

i) 23, Sea View Palace Pali Hill, Bandra
(West) Mumbai- 400050.

ii) 13th, 14th, 15th and 16th Floor, DB Breeze,
Khar (West), Mumbai-400052.

Presently in judicial custody

Taloja Central Jail, Inampuri, Taloja, Navi
Mumbai, Maharashtra- 410208

...Respondents

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT II
IA.No.475/2022 In IA.No.2523/2020
In CP(IB)4258/MB/C-II/2019

In the matter of
Administrator of Dewan Housing Finance
Corporation Limited

.... **Applicant**

V/s

Bank of Baroda & Ors.

..... **Respondents**

In the matter Between

Reserve Bank of India

... **Financial Sector Regulator**

V/s

Dewan Housing Finance Corporation Limited

... **Erstwhile Corporate Debtor/
Financial Service Provider**

Order delivered on: 09.02.2023

Coram:

Hon'ble Member (Judicial) : Justice P. N. Deshmukh (Retd.)

Hon'ble Member (Technical) : Mr. Shyam Babu Gautam

Appearances:

For the Applicant : Ms. Chitra Rentala, Advocate

For the Respondent : Sr. Counsel, Mr. JP Sen
a/w Mr. Vishesh Malviya

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT II

IA.No.475/2022 In IA.No.2523/2020
In CP(IB)4258/MB/C-II/2019

ORDER

Per: CORAM

1. The present Application IA 475 of 2022 has been filed by the Applicant seeking amendment of the memorandum of parties in the IA 2523 of 2020 and all necessary consequential amendments to the IA 2523 of 2020.
2. The Applicant has also prayed to substitute its name “Piramal Capital & Housing Finance Limited” to be substituted in place of the erstwhile Administrator, Mr. Subramaniakumar.
3. The similar issue has been dealt in the IA 2852 of 2021. In view of the same, the present Application 475 of 2022 is allowed and disposed of.

Sd/-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE P.N. DESHMUKH
MEMBER (JUDICIAL)**